SUMMARY OF THE COMBINATION

Summary under Regulation 13 (1A) of the Competition Commission of India
(Procedure in regard to the transaction of business relating to combinations)
Regulations, 2011 (as amended)

A. Name of the parties to the combination

1. The parties to the combination are:

   (i) Peugeot S.A. ("PSA"); and

   (ii) Fiat Chrysler Automobiles N.V. ("FCA").

PSA and FCA are collectively referred to as the “Parties”.

B. Nature and purpose of the combination

2. The proposed combination relates to the proposed merger between PSA and FCA within the meaning of Section 5(c) of the Competition Act, 2002 ("Proposed Transaction"). Upon completion of the Proposed Transaction, PSA will be merged with and into FCA, the separate existence of PSA shall thereupon cease and FCA shall be the surviving entity.

C. Area of activity of the Parties to the Proposed Transaction

I. PSA

3. PSA is a publicly listed limited liability company (société anonyme) incorporated in France. PSA is the holding company of a French-based group, which is mainly an original equipment manufacturer and dealer of motor vehicles, passenger cars as well as light commercial vehicles under the brands Peugeot,
Citroën, Opel, Vauxhall and DS. It also provides ancillary services such as, financing solutions for the acquisition of motor vehicles and mobility services and solutions.

II. FCA

4. FCA is a public company with limited liability, headquartered in London and incorporated and organised under the laws of the Netherlands. FCA is a global automotive group engaged in designing, engineering, manufacturing, distributing and selling vehicles, components and production systems worldwide.

D. Respective Markets in which the parties to the combination operate

5. It is submitted that the Proposed Transaction does not give rise to any competition concerns regardless of the delineation of the relevant market for the purpose of this filing. In light of the above, the Parties submit that the Hon’ble Commission need not reach a firm conclusion on the delineation of the relevant market for the purpose of assessing the Proposed Transaction.

6. However, to aid the assessment of the Proposed Transaction, the Parties have provided a competition assessment in relation to the (i) market for passenger vehicles in India, and (ii) market for sale of powertrains in India.

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